

IN THE COURT OF SHRI ABHINAV PANDEY, Ld. DUTY MM-II (WEST),
THC, Delhi

FIR No. 435/2021

PS Moti Nagar

State Vs. 1. Bhanu @ Bhuvnesh Sehgal

2. Harpreet Singh

3. Pushpendra Singh Yadav

18.07.2021

Present: Ld. APP for the State through VC.

IO/ Inspector Arun Kumar Chauhan from Cyber Cell (West) is present with case diary.

Accused Bhanu @ Bhuvnesh Sehgal, Harpreet Singh and Pushpendra Singh Yadav have been brought after fresh arrest.

IO has moved an application for seeking 3 days police custody remand of the accused persons.

Case diary perused.

Procedural formalities regarding arrest have been duly complied with.

The allegations against the accused persons are that they are running a fake call centre with the intention of cheating citizens of US/Canada, by sending pop-up messages indicating technical glitches by impersonating to be the technicians belonging to Microsoft Windows technical support team.

As per the IO, these pop-ups threaten data loss and other non-beatable situations, thereby inducing the victims to call on the telephone numbers specified on the pop-ups in order to pay for the technical support, to resolve such issues. It is further stated that victims are made to pay the cheated amounts through e-cheques.

A perusal of the case diary reveals that the accused persons have not been able to produce any license or contract on behalf of Microsoft Windows authorizing them to send trouble shooting pop-ups. Data of victims and details of e-cheques obtained from these unsuspecting foreign citizens, has been obtained from the mobile phones of the accused persons. Laptops and computers allegedly used in running this racket have also been seized and the user name and password of X lite Zoiper soft phones allegedly used by



FIR No. 435/2021
PS Moti Nagar


-2-

the accused persons alongwith VICI dialler have been found to be configured in the system. As per the disclosure statement of the accused persons, their accomplice in the US named Virender provides bank account of his US based company for accepting the proceeds of crime, and employee of that company in India gives the accused persons their share in the proceeds. It is alleged that the accused persons contact this person through telegram and the details of concerned telegram groups being used by the accused persons for this purpose have also been recovered from their mobile phones. Therefore, there seems to be prima facie evidence against the accused persons u/s 419/420/120(B)/34 IPC and u/s 66C/66D IT Act 2000, justifying their remand to judicial custody, in the interest of investigation. Therefore, three days police custody remand of the accused persons is found to be necessary for effecting the arrest of the co-accused persons, for recovery of the cheated amount, to unearth the possible involvement of money launderers in the entire transaction, and to unearth the complete financial chain and the trail of money.

Accordingly, the present application is allowed and the accused persons are remanded to police custody for a period of three days, to be produced on 21.07.2021.

Medical examination of the accused persons be conducted every 24 hours.

Copy of the order be given dasti to the IO.


(ABHINAV RANDEY)
MM-04; West:THC:Delhi
18.07.2021

145

IN THE COURT OF SHRI ABHINAV PANDEY, Ld. DUTY MM-II (WEST),
THC, Delhi

57
18/7/21
DD No. 132 dated 17.07.2021
PS Punjabi Bagh

18.07.2021

Present: Ld. APP for the State.

HC Pradeep; Arresting Officer in the present case alongwith accused Manjeet after fresh arrest.

Case diary perused.

Accused has been arrested in kalandra u/s 41.1(C) Cr.P.C. stating that he has been declared a proclaimed person vide order of Ld. ACMM (West) dated 17.09.2018. The order has been perused with application u/s 437 Cr.P.C. has also been moved on behalf of the accused.

Arguments heard on the application for bail when the accused has been declared as a proclaimed person after continued absence from the ~~court~~ ^{Court of} Section 436(2) of Cr.P.C. is attracted and the accused cannot claim to be released on bail merely because the offences originally alleged against him were bailable in nature.

Moreover, the conduct of the accused and the period of his absence will have to be seen from the case file, and therefore, the application for bail shall be maintainable only before the concerned court. The present application for bail accordingly stands dismissed.

Accused is send to Judicial custody for one day. To be produced before the concerned court / duty MM on 19.07.2021.

Copy of the order be given dasti to the IO and also be send to Ld. Counsel for the accused by way of whatsapp/email.

(ABHINAV PANDEY)
MM-04:West:THC:Delhi
18.07.2021

IN THE COURT OF SHRI ABHINAV PANDEY, Ld. DUTY MM-II (WEST),
THC, Delhi

FIR No. 428/2021
PS Moti Nagar
State Vs. Chandrawati @ Chandani

18.07.2021

Present: Ld. APP for the State.

IO/SI Naresh Kumar is present with case diary.

Accused Chandrawati has been produced before me through VC.

Application has been moved by SI Naresh Kumar, IO of the case for three days judicial custody remand of accused Chandrawati.


A perusal of the records reveals that accused Chandrawati was arrested on the intervening night of 17 July 2021 and vide order of Ld. Duty MM dated 17.07.2021 she was sent to judicial custody for one day. On the basis of reasons mentioned in the application, application for judicial custody remand of accused Chandrawati is allowed. Accused be produced before the Ld. Duty MM on 21.07.2021.

Another application has been moved by the IO for issuing production warrant against accused Virender as he wishes to move an application for obtaining PC remand of the aforesaid accused.

Application is allowed production warrant be issued against the accused Virender, returnable on 21.07.2021.

Application accordingly stands disposed off.

Copy of the order be given dasti, as prayed.


(ABHINAV PANDEY)
MM-04:West:THC:Delhi
18.07.2021